

## ROAD TRANSPORT ENQUIRY COMMITTEE

20. SHRI N. R. M. SWAMY : Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state :

(a) the time by when the report by the Road Transport Enquiry Committee will be submitted to the Government;

(b) the names of the States so far visited by the Committee; and

(c) whether any questionnaire has been issued by the Committee to elicit answers on specific matters ?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY) : (a) The Committee is expected to submit its report by the end of this year (1966).

(b) The Committee has so far visited the States of Andhra Pradesh, Himachal Pradesh, Madhya Pradesh, Madras, Maharashtra, Mysore and Punjab.

(c) Two comprehensive questionnaires, one to be replied by the State Governments and Union Administrations and the other by transport operators and organisations, interested in road transport, have been issued by the Committee to seek factual information and views on matters covered by its terms of reference.

21. [Transferred to the 29th July, 1966.]

## STEPS TO PREVENT STRIKES BY AIR UNIONS

22. SHRI N. R. M. SWAMY : Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state the steps proposed to be taken by Government to prevent any sudden and unjustified strike by the Indian Commercial Pilots Association or the Air Corporation Employees Union jointly or severally causing disruption in air services all over the country ?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY) : The policy of the Management is that while they are always ready for discussions and nego-

tiations they are equally determined to maintain discipline and uninterrupted service by using all available powers under the existing laws in case there is any illegal strike in future.

In connection with the illegal 24-hour strike resorted to on the 28th/29th June, 1966 by a section of the employees at Bombay under a directive issued by the Indian Commercial Pilots Association, Bombay Region, and the Air Corporation Employees Union, Bombay Region No. 2, the Corporation have decided that the pay and allowances for the day in question should be deducted in the case of those who were due for duty and absented themselves or who were on duty on the mid-night of 28th June, 1966 but left the work premises without prior permission. In addition, in the case of pilots and Cabin Attendants, the efficiency bonus for the month of June, 1966 has been disallowed. This is apart from disciplinary action being taken against the staff who absented themselves from duty on the 29th June, 1966.

## STRIKE BY SHORE WORKERS OF MADRAS PORT TRUST

23. SHRI T. V. ANANDAN : Will the Minister of TRANSPORT, AVIATION, SHIPPING AND TOURISM be pleased to state :

(a) whether it is a fact that over 2,000 Shore workers of the Madras Port Trust struck work for three days in the last week of June, 1966 in support of their demand for a minimum monthly wage guarantee for non-permanent and casual shore labourers, thus paralysing unloading of foodgrains;

(b) if so, in what manner the dispute was settled; and

(c) who was responsible for not taking timely decision on the demand ?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY) : (a) Yes. The shore labour belonging to the Madras Port Trust Employees' Union resorted to a lightning strike from the second shift on the 23rd June, 1966 as a protest against the proposed recruitment of seven casual labourers to meet the requirements of food